

SHRI P. K. DEO (Kalahandi): I would like to submit in this regard..

MR. SPEAKER: Not after my decision. (Interruptions). Is it the pleasure of the House to dispense with the lunch hour and dispose of it today?

SEVERAL HON MEMBERS No.

SHRI KANWAR LAL GUPTA: I want to speak on that. .

MR. SPEAKER: I will fix it for some other day.

SHRI KANWAR LAL GUPTA: I would speak on that after lunch.

MR. SPEAKER: No. after lunch, we are taking up a different matter.

11.01 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at five minutes past Fourteen of the Clock.

[MR. DEPUTY SPEAKER in the Chair]

MR. DEPUTY SPEAKER: We had a discussion on Shri Sathes Motion fixed for 2 o'clock but, unfortunately, we have certain other business which was not finished in the morning, like Papers to be Laid, Calling Attention and 377. So, I would suggest that we finish that part of the business and then take up this discussion, if the House agrees.

SOME HON. MEMBERS: Yes.

SHRI O V. ALAGESAN (Arko-nam): Will it spill over to tomorrow?

MR. DEPUTY-SPEAKER: We will see how much time we will take now. It will not take much time, I think, but the Privilege Motion may have to be taken up tomorrow or any other day; it depends on the speaker and Mr. Satha.

Now, the statement showing supplementary Demands for Grants.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1978-79

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1978-79.

14.05 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER REPRESENTATION OF THE PEOPLE ACT AND REPORT OF LAW COMMISSION re. CRIMINAL LIABILITY FOR FAILURE BY HUSBAND TO PAY MAINTENANCE ETC., TO WIFE AS GRANTED BY COURT

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay:

(1) A copy of Notification No. S.O. 393(E) (Hindi and English versions) published in Gazette of India dated the 19th June, 1978 making certain amendment in the description of the 12-Champhal constituency in Schedule XXVII of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 under sub-section (2) of section 9 of the Representation of the People Act, 1950 [Placed in Library. See No. LT-2519/78].

(2) A copy of the Seventy-third Report (Hindi and English versions) of the Law Commission on Criminal liability for failure by husband to pay maintenance or permanent alimony granted to the wife by the Court under certain enactment or rules of law [Placed in Library. See No. LT-2520/78].